**CRP. No. 27 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. S. Panthi, learned counsel for the petitioner.

None has appeared for and on behalf of the respondents. Hence, the hearing could not be taken up today.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**CRP. No. 48 of 2013**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

The matter came up for hearing.

Mr. S. Panthi, learned counsel for the petitioners is present.

Mr. L. Byrsat, learned counsel for the respondents submits that the conducting Sr. counsel, Mr. H.S. Thangkhiew is on sanctioned leave and prayed that the matter may be listed after 2(two) weeks.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**MC[WP(C)] No. 81 of 2015**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. J.M. Thangkhiew, learned counsel for the applicant/respondent, who prayed that, due to oversight while filing the counter affidavit in WP(C) No. 241 of 2014 he failed to annex the typed copy of Annexure-C. Hence, this instant writ petition.

Mr. H.R. Nath, learned counsel for the petitioner/opposite party is present who has no objection.

After considering the submissions advanced by the learned counsel, the prayer of the learned counsel for the applicant/respondent is hereby allowed and the matter stands disposed of.

The Registry to do the needful.

**JUDGE**

***D. Nary***

**WP(C) No. 14 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Ms. M. Devi, learned counsel for the petitioner, who submits that the conducting counsel, Mr. K.C. Gautam is on sanctioned leave. So, the matter may be fixed after 2(two) weeks, to which Mr. S. Sen Gupta, learned State counsel has no objection.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 51 of 2015**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. B. Khyriem, learned counsel for the petitioners.

From record it is not clear whether the service is complete.

Petitioner's counsel is directed to take steps and place the same before this court within a week.

Mr. S. Sen Gupta, learned State counsel for the respondents No. 1-5 and 10 is present.

List this matter after 2(two) weeks for service report and further order.

**JUDGE**

***D. Nary***

**WP(C) No. 56 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

None has appeared for and on behalf of the petitioner. It is informed that Mr. R. Jha, learned counsel is on sanctioned leave.

Mr. R. Debnath, learned CGC for the Union of India is present.

List this matter after 3(three) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 65 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. S. Dey, learned counsel for the petitioner, who submits that the matter may be fixed along with WP(C) No. 88 of 2014.

Mr. S. Sen Gupta, learned GA for the State has no objection.

List this matter accordingly after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 70 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. S. Dey, learned counsel for the petitioner, who submits that the matter may be fixed along with WP(C) No. 88 of 2014.

Mr. S. Sen Gupta, learned GA for the State has no objection.

List this matter accordingly after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 89 of 2015**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. A. Khan, learned counsel for the petitioner, who submits that, as per the direction of this court, election was held on 13.07.2013 and subsequently, the petitioner was removed from the office of the President of VEC of sialkandi village on the ground that, there were certain allegations and also further debarred him to contest the election.

The learned counsel also further contended that the election was supposed to be held on the first week of May and if the petitioner is not allowed to participate in the said election, this instant petition will become infructuous.

Also heard Mr. H. Kharmih, learned State counsel for the respondents.

Issue notice to the respondents made returnable within 2(two) weeks.

Since Mr. H. Kharmih, learned State counsel is present and accepted the notice, no formal notice is called for.

In the meantime, if the election is conducted in the first week of May, the petitioner to be allowed to participate in the election. However, the result of his election will depend upon the decision of this instant writ petition.

List this matter after 2(two) weeks for counter affidavit and further order.

**JUDGE**

***D. Nary***

**WP(C) No. 90 of 2015**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. R. Kar, learned counsel for the petitioner.

Issue notice to the respondents made returnable within 2(two) weeks. The respondents to show cause as to why this instant petition should not be allowed or any other order(s) should not be passed as found deemed fit and proper.

Since Mr. H. Kharmih, learned counsel appeared for the respondents No. 1, 2 and 3, no formal notice is necessary.

Petitioner's counsel to take necessary steps to serve the notice upon the other respondents within 2(two) days.

List this matter after 2(two) weeks for service report and further order.

**JUDGE**

***D. Nary***

**WP(C) No. 120 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. S. Deka, learned counsel for the petitioner, who submits that the conducting counsel, Mr. H.G. Baruah from Guwahati could not come due to some personal difficulty and prayed 2(two) weeks time, to which Mr. R. Debnath, learned CGC for the Union of India has no objection.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 147 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. S. Deka, learned counsel for the petitioner, who submits that the conducting counsel, Mr. H.G. Baruah from Guwahati could not come due to some personal difficulty and prayed 2(two) weeks time, to which Mr. R. Debnath, learned CGC for the Union of India has no objection.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 166 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Place the matter after 2(two) weeks as submitted by Mr. R.N. Marbaniang, learned counsel for the petitioner as the conducting Sr. counsel, Mr. M.Z. Ahmed could not come from Guwahati, to which Mr. S. Sen Gupta, learned State counsel has no objection.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 196 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. H.L. Shangreiso, learned counsel for the petitioner.

Mr. S. Sen Gupta, learned GA for the State seek 1(one) weeks' time on the ground that, Mr. K.S. Kynjing, learned Advocate General who was supposed to argue the matter today is on sanctioned leave.

List this matter after 1(one) week for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 205 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Ms. I.L. Mawphlang, learned counsel, who submits that the conducting counsel, Mr. K.S. Kynjing, learned Advocate General is on sanctioned leave. So, the matter may be adjourned.

Mr. V.K. Jindal, learned Sr. counsel for the respondents is present.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 206 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Ms. I.L. Mawphlang, learned counsel, who submits that the conducting counsel, Mr. K.S. Kynjing, learned Advocate General is on sanctioned leave. So, the matter may be adjourned.

Mr. V.K. Jindal, learned Sr. counsel for the respondents is present.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 215 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. L. Byrsat, learned counsel for the petitioner, who submits that the conducting Sr. counsel, Mr. H.S. Thangkhiew is on sanctioned leave, to which Mr. S. Sen Gupta, learned State counsel has no objection.

List this matter after 3(three) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 216 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. B.K. Deb Roy, learned counsel for the petitioner.

Also heard Mr. S. Sen Gupta, learned State counsel, who submits that, he is not prepared with the case today and he needs at least 2(two) weeks' time.

Prayer is allowed.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 278 of 2013**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Ms. M. Devi, learned counsel for the petitioner, who submits that the conducting counsel, Mr. K.C. Gautam is on sanctioned leave. So, the matter may be fixed after 2(two) weeks, to which Mr. S. Sen Gupta, learned State counsel has no objection.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 218 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. N.D. Chullai, learned Sr. GA for the petitioners.

The matter came up for hearing, but could not be taken up today as Mr. H.S. Thangkhiew, learned Sr. counsel for the respondent No. 4 is on sanctioned leave. As such, his junior Mr. L. Byrsat, learned counsel prayed for adjournment.

List this matter next week for hearing.

**JUDGE**

***D. Nary***

**WP(C) No. 240 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. H. Kharmih, learned counsel for the petitioners as well as Mr. S. Sen Gupta, learned State counsel for the respondents No. 1-5 and 10.

From record it appears that service report is awaited.

In the meantime, the stay if any shall continue till the next date.

List this matter after 2(two) weeks for service report and further order.

**JUDGE**

***D. Nary***

**WP(C) No. 296 of 2013**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. R. Mazumdar, learned counsel for the petitioner.

Also heard Mr. R. Debnath, learned CGC for the Union of India, who submits that, he is not prepared with the case today. So, the matter may be fixed on 07.05.2015 along with similar other cases.

Prayer is allowed.

List this matter on *07.05.2015* for hearing.

No further adjournment will be granted.

**JUDGE**

***D. Nary***

**WP(C) No. 310 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Mr. H. Abraham, learned counsel for the petitioner.

Mr. S. Sen Gupta, learned GA for the State seek 1(one) weeks' time on the ground that, Mr. K.S. Kynjing, learned Advocate General who was supposed to argue the matter today is on sanctioned leave.

List this matter after 1(one) week for hearing.

**JUDGE**

***D. Nary***

**CRL.A. No. 1 of 2015**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

List this matter after a week as Mr. H.L. Shangreiso, learned counsel for the appellant submits that, he needs time to prepare the case.

**JUDGE**

***D.R***

**CRL.A. No. 6 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Ms. D.B. Marak, learned counsel who submits that, Mr. P.T. Sangma, learned counsel for the petitioner is not present.

Learned counsel for the State Bank of India/respondent is not present, however, her junior T. Shylla, learned counsel is present.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D.R***

**WP(C) No. 13 of 2015**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

None has appeared for and on behalf of the petitioner.

Mr. R. Debnath, learned CGC for the Union of India is not present.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D.R***

**WP(C) No. 337 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

None is present for and on behalf of the petitioner.

Ms. R. Paul, learned counsel is present and submits that Mr. K. Paul, learned CGC for the Union of India is on sanctioned leave.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D.R***

**WP(C) No. 338 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Ms. I.L. Mawphlang, learned counsel, who submits that the conducting Sr. counsel, Mr. K.S. Kynjing, learned Advocate General is on sanctioned leave.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D.R***

**WP(C) No. 346 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

As prayed for by Ms. M. Devi, learned counsel for the petitioner, list this matter after 3(three) weeks on the ground that the conducting counsel, Mr. K.C. Gautam is on sanctioned leave.

Mrs. S. Bhattacharjee, learned State counsel is present.

List this matter after 3(three) weeks for hearing.

**JUDGE**

***D.R***

**WP(C) No. 347 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

As prayed for by Ms. M. Devi, learned counsel for the petitioner, list this matter after 3(three) weeks on the ground that the conducting counsel, Mr. K.C. Gautam is on sanctioned leave.

Mrs. S. Bhattacharjee, learned State counsel is present.

List this matter after 3(three) weeks for hearing.

**JUDGE**

***D.R***

**WP(C) No. 361 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Mr. R. Jha, learned counsel for the petitioner is on sanctioned leave.

Mr. R. Debnath, learned CGC for the Union of India is present.

List this matter after 3(three) weeks for hearing.

**JUDGE**

***D.R***

**WP(C) No. 364 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

List this matter on 12.05.2015 as hearing could not be taken up today on the ground that, Mr. K.S. Kynjing, learned Advocate General for the Govt. is on sanctioned leave.

List this matter on *12.05.2015* for hearing as a last chance.

**JUDGE**

***D.R***

**WP(C) No. 370 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Ms. D.B. Marak, learned counsel, who submits that the matter may be fixed after 2(two) weeks as Mr. A.H. Hazarika, learned counsel for the petitioner is unwell.

Mr. H. Kharmih, learned GA for the State is present.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D.R***

**WP(C) No. 385 of 2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE, S.R. SEN**

01.05.2015

Heard Ms. D.B. Marak, learned counsel who submits that, Mr. P.T. Sangma, learned counsel for the petitioner is not present.

Learned counsel for the State Bank of India/respondent is not present, however, her junior T. Shylla, learned counsel is present.

List this matter after 2(two) weeks for hearing.

**JUDGE**

***D.R***

MC (WPC)270 of 2014

In WP(C)331 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

In the light of the Judgment and order passed today in WP(C)No.331 of 2014 this miscellaneous application also stands disposed of.

JUDGE

dr

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard learned counsel Ms M Devi, who submit that learned conducting counsel Mr KC Gautam, is on sanctioned leave and prayed that the matter may be fixed after three weeks. State counsel, Mr S Sen Gupta, and counsel for the respondent No.4 has no objection.

List the matter after three weeks for hearing.

JUDGE

dr

JUDGE

dr

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard learned counsel Ms T Kharnarry for the petitioner who submits that the conducting counsel Mr R Jha is not well. From the cause list it appears that Mr R Jha, counsel for the petitioner is on sanctioned leave. Mr R Deb Nath, learned counsel for the Union of India is present.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)236 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard learned counsel for the petitioner Mrs S Bhattacharjee.

Learned State counsel, Mr S Sen Gupta, submits that he is not prepared for the case.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)239 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Learned counsel for the petitioner Mr R Jha, is not present and it appears that he is on sanctioned leave as per the cause list. Learned counsel for the Union of India, Mr R Deb Nath is present.

List the matter after three weeks for hearing.

JUDGE

dr

WP(C)243 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard Mr N Mozika, learned counsel for the petitioner. Miss IL Mawphlang, learned counsel inform the Court that conducting senior counsel Mr KS Kynjing is on sanctioned leave. Mr HL Shangreiso, learned counsel for the private respondent is present.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)245 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard Mr N Mozika, learned counsel for the petitioner.

Mr K Khan, counsel for the respondent is not present. His junior informed that he has some urgent matters and prayed that the matter be listed on 11.05.2015 for hearing.

List the matter on 11.05.2015. No further adjournment will be entertained.

JUDGE

dr

WP(C)247 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

List the matter after two weeks as prayed for by Mr. S Deka, learned counsel for the petitioner on the ground that the conducting counsel Mr HG Boruah, is not able to attend court due to personal difficulties.

Mr R Deb Nath, learned counsel for the Union of India has no objection.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)251 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard Miss R Paul, learned counsel for the petitioner who submits that she is not prepared today and prays for two weeks' time. Mr R Deb Nath, learned counsel for the Union of India has no objection.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)252 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

List the matter on 11.05.2015 as suggested by the learned counsel for the parties.

JUDGE

dr

WP(C)266 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

It is informed that Mr. KC Gautam, learned conducting counsel for the petitioner is on sanctioned leave. Mr S Sen Gupta, learned State counsel is present and has no objection.

List the matter after two weeks for hearing.

JUDGE

dr

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard Ms. T Yangki, learned counsel for the petitioner.

Mrs S Bhattacharjee, learned State counsel submits that some new documents has surfaced recently which is vital for the decision in the instant case so she may be allowed two weeks time to file additional affidavit to bring on record the additional documents.

List the matter after two weeks for additional documents and further order.

JUDGE

dr

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard Mr RN Marbaniang learned counsel for the petitioner who seeks adjournment on the ground the he required time to prepare himself to argue the matter.

Mrs S Bhattacharjee, learned State counsel present has no objection.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)304 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

List the matter after two weeks as both the counsel for the parties submits that they are trying to settle the matter amicably out of Court.

JUDGE

dr

WP(C)309 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard Mr SP Mahanta, learned counsel for the petitioner.

Mr S Sen Gupta, learned State counsel submits that he is not prepared and needs some more time to prepare himself.

List the matter after two weeks for hearing.

JUDGE

dr

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard D Thaimei, learned counsel for the petitioner who submits that conducting counsel Mr A Khan is indisposed. Counsel for the respondent No.4 Miss P Das, submits that she need time to prepare the case. Learned State counsel Mr S Sen Gupta, also has a similar submission.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)320 of 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard Miss AG Momin, learned counsel for the petitioner.

Miss IL Mawphlang, learned counsel submits that conduction senior counsel is on sanctioned leave.

List the matter after two weeks for hearing.

JUDGE

dr

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard learned counsel for the parties.

Heard Miss PS Nongbri and Mr S Sen Gupta, learned counsel for the respondents who submit that they are not prepared with the case today and seeks further one weeks' time.

List the matter after one week for hearing.

JUDGE

dr

WP(C)219 OF 2014

B E F O R E

THE HON'BLE MR JUSTICE S R SEN

01.05.2015

Heard Miss TB Marak, learned counsel for the petitioner who submits that conducting counsel is indisposed and prayed for adjournment. Similarly, learned State counsel, Mr S Sen Gupta, submits that he is not prepared with the case and prayed for two weeks' time.

List the matter after two weeks for hearing.

JUDGE

dr